

NOTICE ISSUED IN SUPERSESION OF THE EARLIER NOTICE
DATED 7TH APRIL 2020

April 30, 2020

1. The Advocates and parties-in-person are hereby informed that from Monday – 4th May 2020 onwards, two or three Benches will be available on two or three days in a week for hearing of extremely urgent matters. Tentatively, Benches may be available on 5th, 7th, 8th, 11th, 13th, 15th, 18th, 20th and 22nd May 2020. Further dates will be announced subsequently.
2. The Advocates and Parties in person who desire to move a pending case filed on or before 25th March 2020 at the Principal seat at Bengaluru or at Benches at Dharwad and kalaburagi, or desire to e file a new case shall forward a memo to the e-mail id of Registrar Judicial of the High Court of Karnataka. The mail id is '**regjudicial@hck.gov.in**'. The memo shall contain all the details and material particulars for making out a case of existence of extreme urgency in the pending case or

making out a case of extreme urgency for filing new matter and for posting the same for urgent hearing. If the Advocates or parties-in-person want to file a new case by e-filing, it is advisable that a draft of the petition/application/appeal is forwarded along with the memo in PDF file. When a memo is filed for seeking permission to file a bail petition, a statement shall be made regarding the date of disposal of the bail petition by the sessions court and a statement whether earlier bail petition was filed in the High Court.

3. The Registrar Judicial will forward the memo received along with attachments to Hon'ble Chief Justice.
4. If the request for fixing the date of pending cases is favourably considered by the Hon'ble Chief Justice, the Registrar Judicial will communicate the date fixed to the Advocates and parties-in-person by sending e-mail at the same e-mail id which is stated in the memo. In case, the request for e-filing is favourably considered, the Registrar Judicial will grant permission and call upon the Advocates

and parties-in-person to make e-filing and will also communicate the date fixed in the case. The case will appear on the cause list on the date fixed provided e-filing is properly made, immediately after intimation of grant of permission is issued. The instructions for e-filing have been separately published by notices dated 23rd March 2020 and 26th March 2020 which are available on the website of the Karnataka High Court.

5. In the event, a request for posting the matter which is already filed prior to 25th March 2020 or matter which is already e-filed is accepted, the Advocates and or parties-in-person at whose instance the date is fixed shall serve notice of the date fixed by e-mail or by way of message on cell phone to all the Advocates and parties-in-person who have already caused appearance in the case.
6. In case I.A is filed in pending case, after receiving intimation of the date fixed, the Advocates or parties-in-person shall serve copy of I.A by e-mail to the Advocates or

parties-in-person who have already caused appearance in the case.

7. In case of newly e-filed case where the State Government or officers of the State Government are parties in official capacity, a copy of the petition shall be served by the Advocate for petitioner/party-in-person to the office of the Government Advocate/Prosecutor via e-mail and even the date fixed shall also be conveyed. In a case where Central Government or its officers are parties in official capacity, the service shall be made to Central Government standing counsel in a similar manner. In the fresh e-filed cases, if local authorities such as Municipal Corporations/Municipalities, Development Authorities, statutory authorities etc are parties, after e-filing is made, the Advocates or parties-in-person to whom permission is granted for e-filing, will serve copy of the petition/I.A along with intimation of the date fixed by e-mail to official e-mail id of the aforesaid authorities and on the e-mail id of the standing counsel, if any, of the authorities. Immediately after the cause list is published, a fresh intimation

containing the registration number assigned to the matter and the name of Bench before which it will appear shall be communicated by e-mail notice by the concerned Advocate or party in person in the same manner as stated above.

8. All matters will be heard by Benches designated by the Hon'ble Chief Justice from time to time. No Advocate including any Government Advocate or Prosecutor shall be permitted to remain present personally at the time of hearing and all of them will participate via video conference. Exception will be made only in case of the Advocate General or Additional Advocate General or Additional Solicitor General of India. The said Law Officers can remain present in the Conference Hall or the Court Hall, as the case may be, at the time of video conferencing hearing along with Advocates assisting them.
9. The Advocates or parties-in-person shall not make multiple requests in the same case by sending e-mail to the Registrar Judicial. The processing of the requests received through e-mail will take maximum period of 48 hours.

Before completion of 48 hours, no reminder shall be issued by the Advocate or party.

10. The Advocates or Parties-in-person shall maintain decorum and shall not use inappropriate language while sending e-mails to the Registrar Judicial considering the fact that the Registrar Judicial is a District Judge.

BY ORDER OF HON'BLE THE CHIEF JUSTICE


(Rajendra Badamikar)
Registrar General

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